

**DIVISION BENCH**

**ITEM NO.177**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No.13/2023 IN CP No.19/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BHARTI GARG V/S SHREE COLD STORAGE PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 &amp; 244 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

None : *For the Petitioner/Applicant in CA No.13/2023*

Sh. Vipin Kumar Kushwaha, Adv. : *For the Respondent Nos.1 to 4*

**ORDER**

**CA No.13/2023**

- 1.** The reply has been filed by the non-applicant/respondent in this present CA No.13/2023. The said application has been filed under Section 241/242 seeking waiver under Section 241/242.
- 2.** Rejoinder, if any, be filed within a period of two weeks with an advance copy to be supplied to the counsel opposite.
- 3.** The matter is adjourned for 11<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*